

1	2	3	4	5
2009-10	33496.75	33496.75	-10503.25	-23.87
2010-11	36727.97	36800.00	3303.25	9.86
2011-12	42915.37	43000.00	6200.00	16.85
2012-13	48935.00	48935.00	5935.00	13.80

(d) There is a decrease in approved plan outlays approved by the Planning Commission in 2009-10 compared to the previous year. While approving the annual plan outlays of the States, Planning Commission takes into account the availability of the aggregate plan resources for the State, which comprise States' own resources, borrowings, central assistance and resources of local bodies and PSUs. In 2008-09, the Andhra Pradesh Government proposed a big increase in the plan outlay by projecting a very high revenue mobilisation in the State which did not materialise particularly due to the adverse impact on growth following the global economic crises. As a result, the actual achievement in 2008-09 was far below the approved outlay. The resource projections and outlay for 2009-10, therefore, were pegged at more realistic levels consistent with the economic condition.

Amendment in Nalanda University Act, 2010

3949. SHRI ANIL MADHAV DAVE: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Planning Commission has constituted a Committee to suggest amendments in the Nalanda University Act, 2010;

(b) if so, in what manner its terms of reference different from that of Nalanda Mentor Group earlier constituted by the Ministry of External Affairs;

(c) whether there exists any inter-Governmental agreement between India and any other nation over the Nalanda University with clear financial commitments; and

(d) in what manner Government proposes to ensure accountability and transparency if greater autonomy is accorded to Nalanda University?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA): (a) Yes, Sir.

(b) The Terms of Reference (ToR) of the Committee to suggest amendments to the Nalanda University Act, 2010 was to suggest amendments to the Nalanda University Act, 2010 particularly relating to academic, administrative and financial autonomy to ensure that university acquires international stature and excellence through representative and flexible governance and forward looking legislation. The Committee has submitted its report. Its ToR does not have any overlap with the ToR of the Nalanda Mentor Group set up by the Ministry of External Affairs. The Nalanda Mentor Group exercised the powers and discharged the functions of the Governing Board till such time the full Governing Board of the University was constituted as per The Nalanda University Act, 2010. In fact, the Mentor Group effectively is the Governing Board of the Nalanda University, which is responsible for all the policies and directions of the University and management of its affairs.

(c) No, Sir.

(d) Transparency and accountability of the university would be maintained by having Government representation on the Board of the University and also through audit by the CAG. As a public authority, the University is also covered under the Right to Information Act.

Fake Aadhaar Cards

3950. SHRI VIJAY JAWAHARLAL DARDA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that UIDAI has cancelled 3.84 lakh fake Aadhaar cards, till 31 December, 2012 in spite of loophole-free and unbeatable Unique Identification system;

(b) if so, whether it is with the connivance of the issuing agencies with anti-social elements or through genuine human error;

(c) whether any cases of fraudulent credits in fake cards or any other such aberrations been brought to the notice of Government as the cash subsidy transfer system to Aadhaar Cards holders has been introduced effective from 1 January, 2013; and

(d) the reaction of NGOs, having predominant presence in such rural areas, about the practical difficulties being faced by the beneficiaries?